6925 Statement re: Creation of MARCH 23, 1964 Standards of Weights and 6926
Wheat Zones Measures (Amendment)
Bill

## [म्रध्यक्ष महोदय]

किया जा सकता है, लेकिन एक सारी प्रापोजी-शन को यहां पर बयान कसे किया जा सकता है ?

**डा॰ राम मनोहर लोहिया** : सवाल कुछ **प्रो**र है, लेकिन वह मतलब कुछ घ्रौर समझ जाया करते हैं। मैं क्या करूं ?

**भ्रष्यक्ष महोदय** : ऐसी हालत में मेरी भी बेबसी है ।

Shri Sinhasan Singh (Gorakhpur): While laying down the principle of inter-State transport, has Government fixed any price against the prevailing price, and what will be the price at which Government expects that one State will be able to export to another? Is there any fixed price stipulated for the purpose?

Shri Swaran Singh: No. We have not discussed that matter either with the surplus States or with the States to which any surplus may have to be moved.

श्री त्यागी: मैं यह श्रजं करना चाहता हूं कि श्रभी तक इन पन्द्रह बरसों में जितन। ट्रेडिंग स्टेट ने किया है, उसमें एक पैसे के भी प्राफ़िट की इजाजत नहीं दी गई थीं। श्राष्ठ पहली मतंबा इस पालिसी का ऐलान किया जा रहा है कि छोटे-मोटे सौदों पर स्टेट प्राफ़िट की इजाजत दी जायेगी। श्रभी तक सिर्फ खर्च निकालने की इजाजत थी। यह डिपाचेंर है। मैं कहना चाहता हूं कि गवर्नमेंट या नो गवर्नमेंट, मैं पब्लिक की तरफ से कहना हूं कि गवर्नमेंट को प्राफ़िट की इजाजत नहीं दी जायेगी।

Dr. L .M. Singhvi (Jodhpur): Is this wheat zones plan also linked with fixing of procurement price and whether there will be fixation of ceiling price in each one of the zones? Why is the Minister not prepared to make a categorical statement that no profit will be made on this? What is the reason?

Shri Swaran Singh: There are two questions the Member has asked, one, is as to whether there is going to be any price fixed by way of procurement. The intention is not to have the type of statutory procurement which is resorted to in the case of procuring rice because I think large quantities are not likely to be thrown up by way of surplus. The present position is that floor prices with regard to wheat in different parts of the country have already been announced. That is really a floor.

Shri Ranga: So far as the peasant is concerned, that is the real price.

Shri Swaran Singh: So far as the other issue is concerned, I have already clarified the position and have nothing more to add.

## 12.44 hrs.

STANDARDS OF WEIGHTS AND MEASURES (AMENDMENT) BILL\*

The Deputy Minister in the Ministry of Labour and Employment and for Planning (Shri C. R. Pattabhi Raman): On behalf of Shri Manubhai Shah, I beg to move for leave to introduce a Bill further to amend the Standards of Weights and Measures Act, 1956.

Mr. Speaker: The question is:

"That leave be granted to introduce a Bill further to amend the Standards of Weights and Measures Act, 1956."

The motion was adopted.

Shri C. R. Pattabhi Raman: I introduce the Bill.

<sup>\*</sup>Published in the Gazette of India Extraordinary, Part II, Section 2 dated 23-3-64